

National Company Law Tribunal

Allahabad Bench

CP No. 80/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: M/s Anant Banarpati Company Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

Sl. NO.	Name	Designation	Representation	Signature
1.	Anil Kumar	PCS	Petitioner co.	Anil K.
2.	Krishna Dev Vyas Proxy for Pradeep Sisodia	Adv.	CGSC	Pradeep

CP No.80/ALD/2017

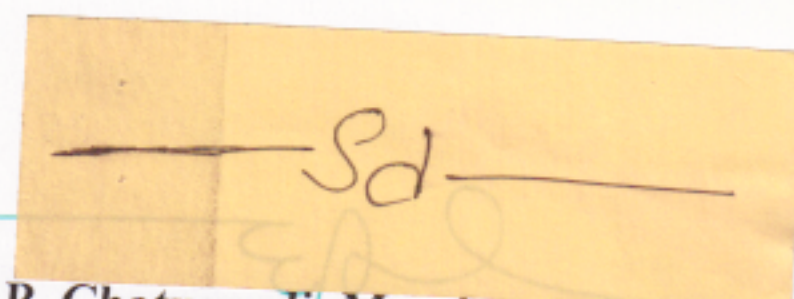
Sh. Anil Kumar, PCS for the petitioner company. Sh. Krishna Dev Vyas, proxy for Sh. Pradeep Sisodia, CGSC who is not available today.

In the present matter a report of the ROC is received through post which pertain to the company's proposed resolution of its conversion from public to private limited.

A perusal of such report goes to show that its office has expressed no comments on the subject and this needs to be decided on merits and such can be presumed that the ROC impliedly expressed its no objection in case of the court approves the proposed resolution.

At this stage, learned proxy counsel seeks time to file written submission. Hence, the time is granted for filing the same within 10 days by serve an advance copy to the PCS/petitioner. The parties are at liberty to file written submission by two weeks. The order is reserved.

Dated:07.09.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash